

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.512/2001

Monday, this the 19th day of June, 2001.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

R.Sujathan,
Ravi Sadhanam,
Chekkidikad.P.O.
Edathua,
Alleppey District. - Applicant

By Advocate Mr TC Govindaswamy

Vs

1. Union of India represented by
the Secretary to Government of India,
Ministry of Communications,
Department of Posts,
New Delhi.
2. The Superintendent of Post Offices,
Thiruvalla Division,
Thiruvalla,
Pathanamthitta District.
3. The Post Master,
Edathua Post Office,
Edathua,
Alleppey District.
4. The Post Master General,
Kerala Circle,
Trivandrum. - Respondents

By Advocate Mr MR Suresh, ACGSC

The application having been heard on 18.6.2001, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who is 36 years of old, has filed this
application for a declaration that he is entitled to be

considered for appointment on compassionate ground as Extra Departmental Branch Post Master(EDBPM for short), Chekkidikad. It is alleged in the application that the applicant's mother who was working as EDBPM, Chekkidikad, died in harness and therefore, the applicant is entitled to get appointment on compassionate ground. He has also sought to set aside the notification(A-1) calling for requests of working ED Agents to be transferred to that post.

2. On going through the application and after hearing the learned counsel for the applicant, we do not find any ground for interference in the matter. The applicant at the age of 36 years, cannot be expected to be a dependent of his mother, who was serving as EDBPM. It is not even stated in the application that by the death of the mother, the family has been thrown to indigence and that the family was dependant solely on the allowances of the deceased mother. The scheme for award of employment assistance on compassionate ground was evolved to save the families of Government servants suddenly dying, leaving their families in extreme poverty. Such a situation is not available in the instant case, even going by the averment in the application. It appears that the applicant is under the impression that as son of deceased ED Agent, he has a right for appointment, which is not correct.

3. In the light of what is stated above, the application

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which does not disclose any legitimate cause of action, is rejected under Section 19(3) of the Administrative Tribunals Act, 1985.

Dated, the 18th June, 2001.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

trs

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

A-1: True copy of the notification dated 1.6.2001 issued by the 2nd respondent.